

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 836/2003

Jabalpur, this the 8th day of January, 2004.

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. G. Shanthappa, Judicial Member

Shri Sunil Kumar Satyarthi
S/o Late S.R. Satyarthi
Date of Birth 25.05.1958, working as Deputy General Manager,
Working as Deputy Richhai,
Jabalpur(M.P.)
Residing at B-8, Type-V, Telecom
Factory Colony, Wright Town,
Jabalpur(M.P.)

APPLICANT

(By Advocate - Shri S. Paul)

VERSUS

1. Union of India
Through the Secretary,
Government of India,
Ministry of Communications & Information
Technology Department of Telecommunications,
Sanchay Bhawan,
20, Ashoka Road,
New Delhi - 1.
2. Member(Services)
Ministry of Communications &
Information Technology Department
of Telecommunications,
Sanchay Bhawan,
20, Ashoka Road,
New Delhi - 1.
3. Under Secretary,
Government of India,
Ministry of Communication & Information
Technology, Department of
Telecommunications,
West Block-I, Wing-2,
Ground Floor, R.K. Puram,
Sector-I, New Delhi - 110 066

RESPONDENTS

(By Advocate - Shri S.P. Singh)

ORDER (ORAL)

By G. Shanthappa, Judicial Member -

The above OA is filed by the applicant seeking the relief to set aside Memorandum dated 13.11.03 (Annexure-A-1) and also for consequential benefits in pursuance thereof.

2. Heard the learned counsel for the parties.
3. The Memorandum of charges has been issued on 13.11.03. Without submitting any reply to the same, the applicant has approached this Tribunal for quashing the said memorandum

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on various grounds. If the applicant wants to disprove all the charges leveled against him, he has to ~~be~~ face the enquiry. During the course of ~~the~~ arguments the learned counsel for the applicant has raised number of legal grounds and objections against the respondents. During the proceedings of enquiry, the applicant may raise all the legal objections before the Enquiry Officer/Disciplinary Authority. He is also directed to cooperate with the Enquiry Officer/Disciplinary Authority.

4. It is hereby directed the respondents including the Enquiry Officer, to conclude the enquiry proceedings against the applicant, in accordance with the procedure of law as contemplated as expeditiously as possible.

5. With the above observation, the OA is dismissed.

No costs.

Shantappa
(G. Shanthappa)
Judicial Member

M.P. Singh
(M.P. Singh)
Vice Chairman

पृष्ठांकन सं ओ/न्डे अंतलपुर, दि.

पृष्ठा 1, दि. 1 अंतलपुर

(1) अंतलपुर, दि. 1 अंतलपुर

(2) अंतलपुर, दि. 1 अंतलपुर

(3) अंतलपुर, दि. 1 अंतलपुर

(4) अंतलपुर, दि. 1 अंतलपुर

सूचना एवं आवश्यक वार्ताकांड ३

Shri S. Paul { 11. C = BP
Shri S. P. Singh

Rajendra
अंतलपुर
23/1/01

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